

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 1887 of 1997

New Delhi this the 26th day of August, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE-CHAIRMAN(J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Bijender Singh  
S/o Shri Maktul Singh,  
R/o House No.233, Haiderpur,  
Delhi-52. ....Petitioner

By Advocate Shri U. Srivastava

Versus

1. National Capital Territory of Delhi  
through the Secretary,  
5, Sham Nath Marg,  
New Delhi.
2. The Jt. Director of Education (A),  
Director of Education (S-II Branch),  
Delhi.
3. The Principal,  
Govt. Boys Senior Secondary School,  
B.C. Block, Sultan Puri,  
Delhi. ....Respondents

Mrs. Sudha Upadhyaya, Vice Principal on behalf of the respondents.

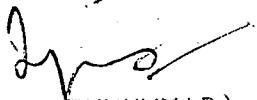
ORDER (ORAL)

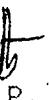
Hon'ble Dr. Jose P. Verghese, Vice-Chairman

The petitioner in this O.A. is stated to have been not permitted to work on the basis of an internal communication received from the department that there is an enquiry going on as to the alleged fraud committed by him in obtaining appointment. Since no order either of suspension or removal has been passed, the respondents shall not obstruct him from work and the order passed in O.A. No. 1822/97 shall apply to this case as well and he will continue

to work until an order of suspension or removal is passed by the competent authority.

In this term, this O.A. is disposed of. No order as to costs.

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(DR. JOSE P. VERGHESE)  
VICE CHAIRMAN

Rakesh